

Central Administrative Tribunal  
Principal Bench: New Delhi

OA 959/97

New Delhi, this the 20th day of May, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)  
Hon'ble Shri K. Muthukumar, Member (A)

(3)

1. Jagannath s/o Sh. Miloo Ram
2. Mahajan Ram s/o Sukhnandan
3. Murari Lal s/o Sh. Ram Chander
4. Satya Pal Singh s/o Sh. Mohan Singh
5. Vijender Singh s/o Sh. Raghbir Singh
6. Rajinder Singh s/o Shri Laxman Singh
7. Pawan Kumar s/o Sh. Hukum Singh
8. Birender Kumar s/o Sh. Hukum Singh
9. Gunai Ram s/o Shri Antu
10. Raghbir Singh s/o Shri Dhyan Singh
11. Ram Sunder s/o Sh. Kariya
12. Nathu Ram Kannujia s/o Sh. Madhai Ram
13. Ganga Ram s/o Sh. Kanchan Ram
14. Banke Lal s/o Shri Moti Ram
15. Udai Bir Singh s/o Bikam Singh
16. Ombir Singh s/o Sh. Bharat Singh
17. Jagpal Singh s/o Sh. Kalyan Singh
18. Gulab Singh s/o Sh. Ghuraee
19. Dhiraj Kumar s/o Shri Jaswant Singh
20. Kallu Singh s/o Shri Hawak Das
21. Karam Chand s/o Sh. Yad Ram  
(All are working with respondents as  
members of Home Guards). ....Petitioners

(By Advocate: Shri U. Srivastava)

-Versus-

1. National Capital Territory of Delhi,  
through the Secretary,  
5 Sham Nath Marg,  
Delhi.
2. The Director General,  
Home Guards and Civil Defence  
Nishkam Seva Bhawan,  
Raja Garden,  
New Delhi.
3. The Commandant,  
Home Guard and Civil Defence,  
Nishkam Seva Bhawan,  
Raja Garden,  
New Delhi. ....Respondents

(By Advocate: Sh. Vijay Pandita)

O R D E R (Oral)

(Dr. Jose P. Verghese, Vice-Chairman(J)

The Departmental representatives (Sh. Sikender Lal

and Wadhawa Singh) are present in court today and we  
requested Shri Vijay Pandita, counsel, to appear on behalf of

the respondents. It was stated at the Bar that the cases referred in our order dated 9.4.1997 in OA No. 119/97 has already been disposed of and the petitioners in this OA are seeking a similar order namely the benefit of the orders passed by this court in the matter of Kishan Kumar vs. Govt. of NCT & Ors. alongwith the orders passed in review petition thereon. The present OA is disposed of with a direction that the petitioners herein also may be given the same benefit as are available to the petitioner in the case of Kishan Kumar (supra) as per the direction issued in the said OA as well as in the review petition that has been subsequently filed. These benefits to the petitioners shall be given within two months from today and the same may be communicated to them by registered post. With these observations, this OA is disposed of finally.

  
(K. Muthukumar)  
Member (A)

  
(Dr. Jose P. Verghese )  
Vice-Chairman (J)

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